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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI, THE 2nd January, 1973.

NOTIFICATION
INCOME TAX

No.253 (F.No.404/274/72-ITCS): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.K. Sonara who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-

(B. Nigam)

Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.253 (F.No.404/274/72-ITCS):

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